MOST IMMEDIATE
PARLIAMENT MATTER

No. 30/2012-Par(Pt.)
Government of India
Ministry of Corporate Affairs

Shastri Bhawan, 5th Floor,
'A' Wing, Dr.R.P.Road,
New Delhi 110001
Dated: 07.08.2012

OFFICE MEMORANDUM

Subject:- Instruction received from Lok Sabha and Rajya Sabha Secretariats - regarding

The undersigned is directed to say that Lok Sabha Secretariat vide O.M. No. 19/9/XI/XV/2012-Q dated 02.08.12 and Rajya Sabha Secretariat vide O.M. Nos. RS./2/226/2012-Q and RS/2/5/226/2012-Q dated 24.07.12 have forwarded Guidelines and Procedure for dealing with Parliament Questions, etc. A copy each of the above said OMs have been placed on MCA web-site for information and guidance of all concerned.

2. All Officers/Sections in the Ministry of Corporate Affairs are requested to refer the same while dealing with Parliament Questions.

(J.S. Gupta)
Under Secretary to the Government of India
Tel. No.2338 9782

To
1. All Officers/Sections in the Ministry of Corporate Affairs.

Copy for information to:-

1. PS to Minister of Corporate Affairs
2. PS to MOS, Ministry of Corporate Affairs
3. Secretary/SS/JS(A)/JS(R)/JS(M)/Advisor(Cost)/EA/DII(UCN)/Dir(KG).
4. E-Governance Cell, along with a copy each of above said OMs of Lok Sabha and Rajya Sabha Secretariats to place it on MCA website under category 'Parliament Matters' in 'Employees Corner'.
OFFICE MEMORANDUM


The undersigned is directed to state that the Eleventh Session of Fifteenth Lok Sabha is scheduled to commence from Wednesday, 8 August, 2012 and is likely to conclude on Friday, 7 September, 2012. The Ministries/Departments concerned of the Government of India are requested to follow the guidelines and procedures as stipulated in Annexure-I meticulously.

2. The Officers dealing with Questions in Lok Sabha Secretariat (as per details given at Annexure-II) be contacted, if need be, to avoid undue delay and inconvenience.

3. The copies of the provisionally admitted questions made available to the Ministries/Departments, in advance for their comments, if any, and also to facilitate collection of material for preparation of answer, are sent online. The Ministries/Departments are, therefore, requested to furnish e-mail id of the Parliament Section or any other designated Officers/Branch(es) to whom advance copy of admitted notice(s) of questions can be forwarded, to the concerned Executive Officer.

4. It is also requested that contents of this O.M. may be hosted on the Website of Ministry/Department for wider dissemination of information.

Encl: As above

To,

1. All Ministries/Departments of Government of India
2. Prime Minister Office

(R.S. KAMBO)
Director
Phone: 23034330 (O)
23034193 (O)
E-mail: rskambo@sansad.nic.in
Copy forwarded for information to:-

1. Principal Secretary to HS
2. Sr. PS to Secretary General
3. PA to AS(PS)
4. PA to Director (Q&J)
5. Additional Director (Q &EA)
6. Additional Director (Q&C)
7. Additional Director (QE&W)
8. Additional Director (Q & CF)
9. Additional Director (Q&BP)
10. All Groups of Question Branch

(T.H. Rao)
Deputy Secretary
1. **Factual Position through Fax/E-mail**

   Factual position in regard to referred questions should be furnished by the Ministries/Departments expeditiously through E-mail/Fax (Fax Nos. 23035344 and 23010756). All correspondence sent for furnishing facts should be acknowledged by the Ministries concerned. Where the facts are not received by the stipulated date, the Lok Sabha Secretariat would take appropriate decision in the matter, on merit.

2. **Question on which a plea of not in public interest advanced**

   A question is not usually disallowed on the sole plea of the Ministry/Department that it is not in the public interest to give information on the floor of the House. It is always open to a Minister to state in reply to a question that he is not prepared to disclose the information in public interest and it is for the House to accept it. The Speaker may, only in rare cases, disallow a question in larger national interest, if it is brought to his/her notice in time by the Minister concerned that the disclosure of information will be prejudicial to the safety of the State, giving also briefly the background of the matter.

3. **Advance copy of the admitted questions**

   Advance copies of the provisionally admitted questions are sent online to the Ministry/Department to facilitate collection of material for preparation of answer. It is also intended to seek comments of the Ministry/Department concerned suo-moto. Immediately on receipt of the advance copy, the Ministry/Department is expected to go through the contents of the notice. In the event where the Ministry/Department feels that the notice suffers from any infirmity viz., the Government of India is not being responsible; matter being pending in a court of law; etc. or that the question lacks factual basis, the same may be brought to the notice of the Additional Secretary/Director-in-charge as expeditiously as possible and in any case within 24 hours of the receipt of such advance notice. Where a communication is received beyond this period and/or after Questions List has been printed, it will not be possible to reconsider the admissibility of a question in the light of facts communicated.
4. **Transfer of question**

Where the subject matter of a question is the concern of a Ministry other than the one to which it is originally addressed, the Ministry to whom the question has been originally addressed by the Member, should not only move transfer of the question to the Ministry concerned but also obtain acceptance/consent from transferee Ministry/Department. **Under no circumstance, the transfer will be effected unless and until intimation about the acceptance of the transfer of the question is received in the Secretariat from the accepting Ministry well in time i.e 10 days prior to the date of answer.** Any request received thereafter shall not be entertained.

5. **Ministry/Department responsible for answering of questions**

The Secretariat receives a number of representations from various Ministries/Deptts. indicating that the subject matter of the notices of question have been marked erroneously and sometime return such notices to the Question Branch. In this context, it may be stated that it is the exclusive right of the Hon’ble Member to designate the Minister for answering of question. To guide Members, a booklet “Demarcation of Responsibilities in Government of India”, containing the subjects for which various Ministries/Departments are responsible for answering questions has been circulated to them. This booklet is based on notifications issued by the Cabinet Secretariat from time to time. Only in case of patent errors, Lok Sabha Secretariat intervenes and corrects the nomenclature of the Ministry in consultation with the concerned Ministry/Department.

**Under no circumstance, the notice of question should be returned to the Secretariat.** The Ministry/Department should follow the prescribed procedure as outlined above, in Para 4, for the purpose.

6. **Circulation of Lists of Admitted Questions**

The printed **Lists of admitted questions** for a particular day are circulated five days before the date of answer of the questions by the respective Ministries/Departments. The aforesaid Lists are also made available on the website of Lok Sabha i.e. [http://loksabha.nic.in](http://loksabha.nic.in) six days prior to the date of answer. **Corrigenda**, if any, pertaining to the listed questions are issued by the Secretariat from time to time and made available on the webpage of Lok Sabha for immediate attention of the concerned Ministry/Department. **Ministry/Department may depute officials of not below the level of Assistant to collect copies of Lists of Questions and corrigenda**
from the Distribution Branch of the Secretariat and in case of any difficulty, they may contact the EO-In-Charge of the respective Group of Question Branch.

7. **Part-wise replies to questions**

   At times, it has been observed that Ministries/Departments do not furnish reply to each part of the question and instead club all the parts together and furnish a consolidated reply. In this process, specific reply to each part is sometimes lost. It is thus again emphasized that **answers to the questions should be part-wise, neat and clean, legible and whenever there is any reference to any statement, etc. in the text of a reply, the same should be enclosed for ready reference.**

8. **Reference of website in the replies by the Ministries/Departments**

   It has also been noticed that some of the Ministries are quoting/referring their website in reply/replies to a question(s). In such an eventuality, Members of Parliament, find it difficult to frame supplementary during Question Hour in the absence of instant access to such information. Further, all documents/papers to be laid on the Table of the House needs to be authenticated. Since information/data posted through website is dynamic and not static, the authentication of such papers/documents which undergo changes, subsequently may not be in order.

   **The Ministries/Departments are, therefore, advised to provide the requisite information in the replies itself.**

9. **Assurances in reply to a Starred Question**

   As per convention developed over the years, **assurances are generally not given in replies to a Starred Question.** The Ministries/Departments are, therefore, **advised to refrain from furnishing assurances in reply to a Starred Question.** Where the Ministry feels that reply to a Starred Question shall result in Assurance only, this fact may be brought to the notice of Additional Secretary/Director-in-Charge immediately on receipt of advance notice of questions. This will facilitate the Secretariat to take up the matter with Competent Authority for appropriate direction.
10. Supply of Hard Copies of Replies to Questions

The hard copies of replies to questions should be sent only on A-4 size paper with a margin of an inch and a half on the left hand side of the paper. To the extent possible, replies to questions should be furnished back-to-back with special emphasis on print. The English version of the reply should be printed on one side with the corresponding Hindi version on the other side. The print of answer should be in font size 12 (in Arial Black) printed in double space for convenient reading.

In compliance with the direction of Hon'ble Speaker, the requisite number of copies of answers along with annexures should be sent by 1500 hours positively on the working day preceding the date on which the questions are due for answer as per details given below:-

<table>
<thead>
<tr>
<th>Type of Questions</th>
<th>No. of Copies of answers to be supplied by the Ministries/Departments</th>
</tr>
</thead>
<tbody>
<tr>
<td>STARRED AND SHORT NOTICE QUESTIONS</td>
<td></td>
</tr>
<tr>
<td>(a) Original Notices in English</td>
<td>English 80, Hindi 350</td>
</tr>
<tr>
<td>(b) Original Notices in Hindi</td>
<td>English 350, Hindi 350</td>
</tr>
<tr>
<td>UNSTARRED QUESTIONS</td>
<td></td>
</tr>
<tr>
<td>(c) Original Notices in English</td>
<td>English 200, Hindi 80</td>
</tr>
<tr>
<td>(d) Original Notices in Hindi</td>
<td>English 200, Hindi 200</td>
</tr>
<tr>
<td>(e) 125 extra copies of Statements (referred in starred reply) to be laid on the Table of the House for supply to Members concerned.</td>
<td></td>
</tr>
</tbody>
</table>

It may kindly be noted that no last minute request for change in the text/reply would be entertained, after due time. Accordingly, the Ministries/Departments are advised to furnish replies complete in all respects and without any mistake.

11. Soft Copies of Replies for uploading on Website.

As the replies to the questions are to be hosted on the website of Parliament immediately after Question Hour, it is requested that the text of Questions/Answers as an ASCII text file and the Annexures containing tabular data and diagrams be sent in HTML Format to Software Unit, Computer (HW & SW) Management Branch, Lok Sabha Secretariat, Parliament Library Building, New Delhi-110001 under intimation to Additional Secretary / Director-in-Charge of Question Branch. Likewise,
soft copies of the text of Questions/Answers in Hindi version in Unicode Format (Mangal Font) may be sent to Hindi Information Unit, Editorial Branch, Lok Sabha Secretariat, Parliament House Annexe, New Delhi-110001.

It may kindly be ensured that soft copies of replies are made available, simultaneously with the hard copies immediately after Question Hour in the form and manner, outlined above.

12. **Correcting Statement by the Minister**

When a Minister desires to correct any inaccuracy in the information furnished in respect of Starred/Unstarred/Short Notice Question, **he/she is required to make a statement correcting the reply in the House.** In this connection, the attention of Ministry/Department is invited to Direction 16, Directions by the Speaker, Lok Sabha

13. **Supply of updated list of telephone numbers etc.**

Ministries/Departments are also requested to supply five (5) copies of the updated list of telephone numbers (Residence/Office), Mobile Nos, addresses and E-mails of the Minister, Secretary and other officers dealing with Parliamentary work in the Ministry/Department to the undersigned before commencement of every Session. **The updated list of nodal officers for Parliamentary work with aforesaid details may also be made available on the webpage of the respective Ministries/Departments for immediate reference.**

****
### Additional Secretary

**Shri P. Sreedharan,**  
Room No. 426,  
Parliament House Annexe,

**Phones:**  
23034506 (O)  
23034217 (O)  
27562911 (R)  
23016580 (Fax)

**E-mail:**  
psreedharan@sansad.nic.in

---

### Director

**Shri R.S. Kambo,**  
Room No. 330  
Parliament House Annexe,

**Phones:**  
23034330 (O)  
23034193 (O)  
23012629 (Fax)  
25514433 (R)

**E-mail:**  
rskambo@sansad.nic.in

---

### Additional Director

**Shri Ram Raj Rai,**  
Room No. 604,  
Parliament House Annexe,

**Phones:**  
23034172 (O)  
23382477 (R)  
23035344 (Fax)  
9868109777 (M)

**E-mail:**  
ramrajrai@sansad.nic.in

---

*All Ministries/Departments*

---

*All Ministries/Departments*

---

*Ministries/Departments pertaining to **Group 'A'** (Mondays)*

**E-mail:**  
qbra-lss@sansad.nic.in
| Additional Director | Ministries/Departments pertaining to **Group 'B'**  
| Shri T.S. Rangarajan | (Tuesdays)  
| Room No. 155, Parliament House Annexe | E-mail: qbbr-lss@sansad.nic.in  
| Phones: |  
| 23034363 (O) | 26179802 (R)  
| 23035344 (Fax) | 9350806927 (M) |
| Additional Director | Ministries/Departments pertaining to **Group 'C'**  
| Shri N.K. Pandey, | (Wednesdays)  
| Room No. 608 Parliament House Annexe | E-mail: qbrc-lss@sansad.nic.in  
| Phones: |  
| 23034173 (O) | 24636627 (R)  
| 23035344 (Fax) | 9868438627(M) |
| Additional Director | Ministries/Departments pertaining to **Group 'D'**  
| Shri A.K. Srivastava, | (Thursdays)  
| Room No. 150 Parliament House Annexe, | E-mail: qbrd-lss@sansad.nic.in  
| Phones: |  
| 23034046 (O) | 23744294 (R)  
| 23035344 (Fax) | 9968302226 (M) |
| Additional Director | Ministries/Departments pertaining to **Group 'E'**  
| Shri Lovekesh Kumar Sharma | (Fridays)  
| Room No. 157, Parliament House Annexe, | E-mail: qbre-lss@sansad.nic.in  
| Phones: |  
| 23034175 (O) | 25992066 (R)  
<p>| 23035344 (Fax) | 9810687939 (M) |</p>
<table>
<thead>
<tr>
<th>Group – ‘A’</th>
</tr>
</thead>
<tbody>
<tr>
<td>Defence: Environment and Forests; Labour and Employment; Social Justice and Empowerment and Shipping.</td>
</tr>
<tr>
<td>Smt Sunita Saxena, Executive Officer</td>
</tr>
<tr>
<td>Phones: 23034324 (O) 23035266 (O) 8800169007 (M)</td>
</tr>
<tr>
<td>E-mail: <a href="mailto:qbra-lss@sansad.nic.in">qbra-lss@sansad.nic.in</a></td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Shri Kavi Raj</th>
</tr>
</thead>
<tbody>
<tr>
<td>Under Secretary</td>
</tr>
<tr>
<td>Room No. 324, Parliament House Annexe,</td>
</tr>
<tr>
<td>Phones: 23034324 (O) 23035266 (O) 23035344 (Fax)</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Group – ‘B’</th>
</tr>
</thead>
<tbody>
<tr>
<td>Consumer Affairs; Food &amp; Public Distribution; Home Affair and Culture.</td>
</tr>
<tr>
<td>KmA. K.M.Tunglut, Executive Officer,</td>
</tr>
<tr>
<td>Phones: 23034321 (O) 23035263 (O)</td>
</tr>
<tr>
<td>E-mail: <a href="mailto:qbrb-lss@sansad.nic.in">qbrb-lss@sansad.nic.in</a></td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Smt. Juby Amar</th>
</tr>
</thead>
<tbody>
<tr>
<td>Deputy Secretary</td>
</tr>
<tr>
<td>Room No. 338, Parliament House Annexe,</td>
</tr>
<tr>
<td>Phones: 23034405 (O) 26742049 (R) 23035344 (Fax) 9891828487(M)</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Sh. G.C. Dobhal</th>
</tr>
</thead>
<tbody>
<tr>
<td>Under Secretary</td>
</tr>
<tr>
<td>Room No. 321 (Cabin) Parliament House Annexe,</td>
</tr>
<tr>
<td>Phones – 23034346 (O) 23035344 (Fax)</td>
</tr>
</tbody>
</table>

<p>| Smt. Poonam Sharma, Deputy Secretary, Room No 318, Parliament House Annexe, |
| Phones: 23035336 (O) 24621225 (R) 23035344 (Fax) 8868899797 (M) |</p>
<table>
<thead>
<tr>
<th>Group - 'C'</th>
<th>Prime Minister; Coal; Finance; Personnel; Public Grievances &amp; Pensions; Planning</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Shri B.D. Dhyani, Executive Officer,</td>
</tr>
<tr>
<td></td>
<td>Phones: 23034322 (O) 23035264 (O)</td>
</tr>
<tr>
<td></td>
<td>E-mail: <a href="mailto:qbrc-tss@sansad.nic.in">qbrc-tss@sansad.nic.in</a></td>
</tr>
<tr>
<td></td>
<td>Atomic Energy; Communication and Information Technology; Human Resource Development; and Space.</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Group - 'D'</th>
<th>Chemicals &amp; Fertilizers; Corporate Affairs; Earth Science; Law and Justice; Minority Affairs; Parliamentary Affairs; Petroleum and Natural Gas; Statistics and Programme Implementation; Science &amp; Technology and Water Resources</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Smt. Rachna Saxena Executive Officer</td>
</tr>
<tr>
<td></td>
<td>Phones: 23034320 (O) 23035262 (O)</td>
</tr>
<tr>
<td></td>
<td>E-mail: <a href="mailto:qbrd-tss@sansad.nic.in">qbrd-tss@sansad.nic.in</a></td>
</tr>
<tr>
<td></td>
<td>Drinking Water and Sanitation; Heavy Industries and Public Enterprises; M.S.M.E.; Rural Development and Railways</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th></th>
<th>Shri T.H. Rao Deputy Secretary</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Room No. 137 Parliament House Annexe</td>
</tr>
<tr>
<td></td>
<td>Phones: 23034138 (O) 23035344 (Fax) 9868142033 (M)</td>
</tr>
<tr>
<td></td>
<td>Shri A.S. K. Das Under Secretary</td>
</tr>
<tr>
<td></td>
<td>Room No. 322 Parliament House Annexe</td>
</tr>
<tr>
<td></td>
<td>Phones: 23034322 (O) 23035264 (O) 23035344 (Fax)</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th></th>
<th>Sh. Mohd. Aftab Alam Deputy Secretary</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Room No. 005 Parliament House Annexe</td>
</tr>
<tr>
<td></td>
<td>Phones: 23035132 (O) 23035344 (Fax) 9818168271 (M)</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th></th>
<th>Sh. V.K. Shailon Under Secretary</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Room No. 321 (Cabin) Parliament House Annexe</td>
</tr>
<tr>
<td></td>
<td>Phones: 23034346 (O) 23035344 (Fax) 9810976820 (M)</td>
</tr>
</tbody>
</table>
**Shri V.K. Gupta**  
Deputy Secretary  
Room No. 318  
Parliament House Annexe  

**Shri Arun Kumar**,  
Executive Officer,  

<table>
<thead>
<tr>
<th>Health and Family Welfare; Power; New and Renewable Energy; Panchayati Raj; Tourism and Mines</th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>Phones:</strong> 23034323 (O) 23035265 (O)</td>
</tr>
<tr>
<td><strong>E-mail:</strong> <a href="mailto:qbre-lss@sansad.nic.in">qbre-lss@sansad.nic.in</a></td>
</tr>
</tbody>
</table>

**Sh. Rakesh Bhardwaj**  
Under Secretary  
Room No. 318  
Parliament House Annexe  

**Phon**es: 23035520 (O) 23035344 (Fax) 9911317857 (M)  

**Civil Aviation; External Affairs; Mines; Oversea Indian Affairs; Tribal Affairs and Women & Child Development**  

---  

**Chamber Seat:-**  

Hakim Singh  
Executive Officer  
Phone No:- 23034322 (O) ::9888200077 (M)
OFFICE MEMORANDUM

SUBJECT: Procedure for handling questions during the 226th Session of Rajya Sabha

The undersigned is directed to state that the Two Hundred and Twenty Sixth Session of the Rajya Sabha is scheduled to commence from the 8th August, 2012. In this context, attention of the Ministries/Departments of Government of India is invited to different aspects of handling of questions at their end during the said Session, as enumerated hereunder:

(I) Response to provisionally admitted Starred/Unstarred Questions.

1. It has been the experience of the Secretariat in the past that some of the Ministries/Departments do not prefer to respond to the provisionally admitted Starred/Unstarred notices of Questions and they react only when they come to know that the Question has been finally listed. In this context, it is clarified that such delayed response to Provisionally Admitted Questions (PAQs) serves no purpose as the Secretariat can do little once the Lists of Questions have been sent to the press for printing. The Secretariat sends PAQs to the Ministries/Departments with a dual objective, first to enable them to initiate action for preparing the reply and, secondly, to enable them to furnish to this Secretariat inputs at least in cases where the Ministry/Department feels that the Question does not merit admission in its name.

Contd........2/-
It is, therefore, impressed upon the Ministries/Departments that they should respond to the PAQs promptly so as to enable the Secretariat to take into consideration all the relevant inputs while finalizing the list of Questions.

(II) Circulation of PAQs and Printed Lists of Questions

2. Ministries/Departments are informed that the circulation/sending of PAQs in hard copy format has been discontinued. From the 223rd Session onwards PAQs are made available in electronic form only through E-mail. All the Ministries/Departments are, accordingly, requested to make necessary arrangements at their end to receive PAQs in electronic form only and take further necessary action thereon.

3. The Secretariat has been forwarding from the 217th Session the lists of questions (both Starred and Unstarred) through E-mail also to all the Ministries/Departments of Government of India along with their hard copies. From the 223rd Session of the Rajya Sabha, the printed lists of questions are circulated to concerned Ministries/Departments only i.e. to whom whose questions are listed for that day and not to other Ministries as has been the practice earlier. However, the printed question lists will be available on Rajya Sabha website in real time for perusal.

(III) Supply of answers to questions.

4. The Ministries/Departments of Government of India are required to ensure that the Secretariat is supplied, 290 legible copies of answers to Starred and Short Notice Questions (in separate sets of 115 for Distribution Branch and 175 for Question Branch) and 175 legible copies of answers to Unstarred Questions (in separate sets of 115 for Distribution Branch and 60 for Question Branch) in English and Hindi for being laid on the Table of the House during the aforesaid Session of the Rajya Sabha. The English and Hindi versions of the answers may be furnished on the obverse and reverse side of the paper or be stitched together.
5. The Ministries/Departments are also required to ensure that all answers are received in the Secretariat by 8.00 p.m. on the previous working day from the day of the answers.

6. It has been observed that sometimes copies of answers supplied by some of the Ministries/Departments are neither clear nor legible. In view of this, it is requested that:
   
a) Answers may be prepared using electronic typewriters, inkjet or laser printer only.
   
b) Copies may be prepared preferably by photocopying rather than cyclostyling or resography.
   
c) Underlining should be strictly avoided; necessary italics fonts may be used instead of underlining.
   
d) As far as possible, Times New Roman font and font size 12 may be used.
   
e) In the English version of the answer, the portfolio or the name of the Minister should not further be shown in brackets in Hindi.
   
f) When the answer contains tables, grid lines may be shown to clearly identify the rows and columns.
   
g) Tables should be prepared separately in Hindi & English. The practice of producing the English as well as Hindi text on the same table by multiple photocopying has often been seen to produce faint and even unreadable copies.
   
h) The words – ‘RAJYA SABHA’ ‘STARRED (or UNSTARRED) QUESTION’ ‘ANSWER’, ‘STATEMENT’ and the MAIN SUBJECT should be in capitals, bold and without gaps in-between successive letters in each word. Name(s) of the questioners and name and designation of the Minister etc. may be in capital, but not bold.
   
i) The end of the answer/statement should be clearly indicated by a line of stars, thus  * * * * * *

A model format of answer is attached (Annexure-I).

7. With regard to the Hindi text, realizing the practical difficulties, the above may be followed to the extent possible.

8. It has further been observed that the Ministries/Departments often do not answer each part of the question separately and clearly. In this connection, their attention is drawn to the following directions of Hon'ble Chairman, Rajya Sabha issued during the course of examination of a case of breach of privilege arising out of the answer to a Parliament Question.-

Contd......
a) Answers to all questions given in the Rajya Sabha shall be specific and complete and each part of the question or each item of information asked for therein shall be answered separately.

b) If, on his attention being drawn to an answer, the Chairman is satisfied that it does not fulfil this condition, he may direct the Minister to give a specific and complete answer to each part of the question.

9. It is further requested that –

a) the answers may positively be sent to this Secretariat on the working day preceding the date on which the questions are due for answer; and

b) in case, copies of the answers to be supplled are desired to be replaced or some corrections are to be carried out in those copies, necessary intimation in writing to that effect and revised copies of answers should be sent so as to reach the Question Branch, Rajya Sabha Secretariat (Room No. 229 and 235), Parliament House Annexe, (Telephone Nos. 23034229, 23034266, 23034235, 23034233 and 23034236) not later than 6.00 a.m. on the day on which the questions are due for answer.

10. Sometimes, the Ministry Officials come to the Secretariat without any authority letter for carrying out corrections in the sets of answers on the day these are to be given in the House. It has, therefore, been decided that before allowing the concerned officials to do so, they will have to produce an authority letter to that effect signed at least by the concerned Under Secretary. If correction is of substantial nature, fresh copies of the answers will have to be supplied replacing the earlier ones.

11. All the Ministries/Departments are therefore requested to ensure that the schedule as detailed above is strictly followed so as to avoid delay in preparing sets of answers to Questions by Secretariat.

12. The above instructions apply to the paper-copies of the answers only meant for distribution in the House etc.

13. Some instances have come to the notice where it has been found that the answers to Starred Questions are not in consonance with the well established practice, whereby lengthy replies are prepared in the form of a statement which is laid on the Table of the House by the Hon’ble Minister when the turn of the Starred Question arrives during the Question Hour. In this context, kind attention is invited to the Directions of

Contd.......S/
Hon'ble Chairman, dated 10 and 16 May, 1985 with reference to answer to questions which are reproduced below:

i. ".................. The Minister will hereafter place the lengthy answer as statement on the Table of the House .................."

ii. "It is rule in this House as well as in every Parliament that if the answers are long, it should be placed as a statement on the Table of the House so that the members can read the same before they come. Please follow this rule very carefully hereafter. I know it is not your mistake, but your department's. They should have placed this as a statement on the Table of the House. Please see to it that this is observed in future."

Similar instructions also find place in the Manual of Parliamentary Procedure in the Government of India. Ministries are requested to ensure that answers to Starred Questions in Rajya Sabha are in consonance with the above directions of Hon'ble Chairman, Rajya Sabha.

(IV) Parliament – Questions Answer Publishing System (Rajya Sabha)

14. From the 224th Session, e-mailing of replies to the Parliament Questions by the Ministries has been dispensed with. In its place Parliament-Question Answer (PQA-RS) Publishing System has been introduced for publishing of Parliamentary Question/Answer by the Ministries. Question Branch of the Rajya Sabha Secretariat shall post the Question Number and title thereof included in the List of Questions for each Ministry on the portal and their answers/Annexures and Hindi version shall be uploaded by the respective Parliament Section of the concerned Ministry of the Government of India. The PQA-RS System aims at publishing of replies to the answers to the Parliament Questions on the same day after their reply in the House, thus making them available on the public portal of the Rajya Sabha immediately without any delay.

15. An interactive session was held by the Question Branch, Rajya Sabha Secretariat with the representatives of all the Ministries / Departments of the Government of India wherein the aims and objective of the system were explained and a demo of the system was also shown to them. The login and passwords for operating the system from the Ministries side were also made available to them. The manual of the PQA-RS System is enclosed for ready reference (Annexure II) as well as linked on the website of PQA-RS.

Contd.......6/
16. PQA-RS is a web based portal, which can be accessed by the Ministry following web URL (http://pqars.nic.in). Now, it is the responsibility of the Ministry to upload the text of the question and the answer of the Ministry thereto along with annexures and the Hindi version thereof by 12:00 hrs positively on the date of reply. The Ministry is advised to ensure that they should upload the final version of the reply which tallies with the hard copy version sent to the Rajya Sabha Secretariat.

17. The System allows the uploading of the replies once only. In case of modifications of reply before the question is answered/laid by the Minister, the Ministry should contact the PQA Administrator i.e. Shri Mohd. Akram, Question Branch, Rajya Sabha Secretariat, Tel. No. 23035280, email: rsqns@sansad.nic.in

18. In respect of correction after the Question is answered or laid on the Table, such corrections should be made through the statement correcting an Answer to a Question made/laid on the Table by the Minister.

19. The Software for the PQA-RS is designed and developed by NIC under the guidance of Shri N.S. Arneja, Senior Technical Director, Parliament Information Division (arneja@nic.in), Tel: 23034829. Ministries may take-up technical issues either directly with him or with the counterpart NIC official in the Ministry itself for any technical issue.

20. Ministries are welcome to sort out problems in operationalisation of the system with Smt. Vandana Garg, Additional Secretary. Suggestion for improvement are also welcome. Tel No. 23034204, Email: vandana@sansad.nic.in

Vandana Garg (VANDANA GARG)
ADDITIONAL SECRETARY
Tel.: 23034204, 23018019
Fax. No. 23018708
E-mail: vandana@sansad.nic.in

To
All the Secretaries, Ministries/Department of Government of India, New Delhi.

Copy to:

1. Parliament Sections of all the Ministries/Departments of Government of India, New Delhi.

2. Nodal Officer (for uploading answers and questions) of all Ministries/Department of Government of India.
GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATION AND INFORMATION TECHNOLOGY
DEPARTMENT OF POSTS
RAJYA SABHA
STARRED QUESTION NO
ANSWERED ON
TATKAL MONEY ORDER YOJANA.

40. SHRMATI KUM KUM RAI

Will the Minister of COMMUNICATION AND INFORMATION TECHNOLOGY be pleased to state:-

(a) whether Government have started/considering to start Tatkal Money Order Yojana through the Department of Post;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

(SHRI DANYANIDHI MARAN)

(a) Yes, Sir.

(b) The Department of Posts has introduced in January, 2006, the Instant Money Order (iMO) as a pilot in 24 post office locations. The iMO is a web based domestic money transfer service between iMO post offices.

(c) In view of (a) above, the question does not arise.

*****

(i) The words - "RAJYA SABHA" 'STARRED' (or) 'UNSTARRED QUESTION' 'ANSWER' 'STATEMENT' and the main subject is in capitals bold ad without gaps in between successive letters. Name(s) of the questioners and name and designation of the Minister etc. may be in capitals, but not bold.

(ii) When the answer contains tables grid lines are shown to clearly identify the rows and columns.

(iii) The end of the answer/statement is clearly indicated by a line of stars thus *****
PARLIAMENT - QUESTION ANSWER PUBLISHING SYSTEM (Rajya Sabha)
Ver 1.0

Developed For
RAJYA SABHA SECRETARIAT
&
All Central Government Ministries/Departments

Developed By
PARLIAMENT INFORMATICS DIVISION
NATIONAL INFORMATICS CENTRE
DEPARTMENT OF INFORMATION TECHNOLOGY
MINISTRY OF COMMUNICATIONS & I.T
INDEX

1 ABOUT PQA ................................................................. 3
2 INTRODUCTION .......................................................... 5
3 ADMINISTRATOR LOGIN ................................................ 8
  3.1 HOME PAGE FOR ADMINISTRATOR ................................ 8
  3.2 HOME .................................................................. 9
  3.3 MASTER .................................................................. 9
  3.3.1 ADD/UPDATE MINISTRY ............................................ 10
  3.3.2 ADD/UPDATE MEMBER ............................................. 12
  3.3.3 ADD/UPDATE DEPARTMENT IN THE RESPECTIVE MINISTRY .. 14
  3.3.4 ADD/UPDATE GROUP OF THE MINISTRY ....................... 16
  3.3.5 ADD/UPDATE DATE CHART ....................................... 18
3.4 CREATE SESSION ..................................................... 20
3.5 QUESTION NUMBER(s) ENTRY ....................................... 21
3.6 ANSWERED QUESTION ............................................... 22
3.7 WEB PUBLISH .......................................................... 24
3.8 WEB UNPUBLISH ...................................................... 25
3.9 CREATE USER .......................................................... 26
3.10 MODIFY EXISTING USER ............................................. 27
3.11 HELP ................................................................... 28
3.12 LOGOUT ................................................................ 28
4 QUESTION BRANCH USER .............................................. 29
  4.1 HOME PAGE FOR QUESTION BRANCH USER ................. 29
  4.2 HOME ................................................................... 30
  4.3 NEW QUESTION ......................................................... 30
  4.4 ANSWERED QUESTIONS ........................................... 32
  4.5 CHANGED PASSWORD ............................................... 35
  4.6 HELP ................................................................... 35
  4.7 LOGOUT ................................................................ 35
5 MINISTRY USERS ........................................................ 36
  5.1 HOME PAGE FOR MINISTRY ........................................ 36
  5.2 HOME ................................................................... 37
  5.3 UNANSWERED QUESTION & SUBMISSION OF QUESTION & ANSWER 37
  5.4 ANSWERED QUESTION ............................................... 38
  5.5 CHANGED PASSWORD ............................................... 40
  5.6 HELP ................................................................... 40
  5.7 LOGOUT ................................................................ 40
1 ABOUT PQA

Parliament Question is the most important instrument in the hands of Members of Parliament to raise matter of public importance in the house and seek their answers from the concerned Minister. Therefore one hour is specially designated as the Question Hour on each day of the session in both the Houses of Parliament. Question Hour is one of the most significant items of business in parliamentary proceedings and it gives the whole institution of Parliament the great significance it possesses. This Hour has assumed high importance in legislatures because of Government’s heavy involvement in matters affecting the day-to-day life of the citizens for which Ministers are collectively and severally answerable to the people. Asking questions is a refined parliamentary device. Questions are asked primarily to elicit information, to ensure accountability, and for exercising a kind of legislative control over executive actions.

Answers to questions have to be precise and accurate. The information given through the answers has a high presumption of authenticity and wrong or inaccurate answers can be construed as an attempt to mislead the House, leading to raising of questions of privilege. If it is later found that the information supplied bona fide is inaccurate or incorrect, the Minister has to make a statement in the House correcting the previous answer in case it is a starred question or lays a statement on the Table of the House in the case it is an unstarrred question.

Where Ministers feel that they cannot supply complete and accurate information at the moment, they can and generally ask for time in respect of that portion of the question and assure the House to supply it as soon as it is available. Such assurances are closely monitored by the Committee on Government Assurances.
Starred Questions: These are Questions to which answers are desired to be given orally on the floor of the House during the Question Hour. These are distinguished in the printed lists by asterisks. 20 such questions are listed each day.

Unstarred Questions: These are Questions to which written answers are given by Ministers which are deemed to have been Up to 155 such questions are listed each day in a separate list.

Short Notice Questions: Such questions can be asked orally in the House after the Question Hour or as the first item in the agenda where there is no Question Hour at a notice shorter than that prescribed for Starred and Unstarred Questions. These must relate to a subject-matter considered by the Chairman to be of urgent public importance.

Submission of Answers to Parliamentary Question by Ministries – Present Procedure

The replies to the Parliament Questions are prepared by the respective Ministry and sent to the Secretariat on the allotted day for laying on the Table of the House. The Ministries are required to submit the Paper copies of the Parliament Questions for laying. Once the Question Hour is over, the Ministries are also required to send the electronic file of the Parliament Question and Answer to the secretariat by email, for further processing and publishing on the website of the Rajya Sabha. Most of the electronic files of the questions and answers are received by the Secretariat on the day of the question, but several ministries send the electronic files several days later, thus there is a delay in publishing of the Parliament Questions and their replies on the website of the Rajya Sabha.
2 INTRODUCTION

The PQA is the system for e-publishing of Parliament Questions by the Question branch of Rajya Sabha Secretariat and publishing of their answers by the respective Parliament section of the concerned Ministry of the Govt. of India. The system aims at publishing of the replies to the answers to the Parliament Questions on the same day after they are replied in the House, thus making them available on the public portal of the Rajya Sabha immediately without any delay.

The PQA is designed as user/roll based secured web portal hosted over SSL for publishing of information by its various stake holders. In the present System, each Central Ministry/Department has been assigned a user Name / Password (Parliament Section). The Ministry users shall be able to upload the questions / answers and their annexure and Hindi version of the question/answer. The system also maintains log of all the users entering into the system, thus activities on the web portal are monitored by the application administrator.

There are two types of users in the PQA web portal.

1. **Administrator**
2. **Other Users**

1. **Administrator:**

Administrator can perform following jobs

1. Add/update Ministry
2. Add/update member
3. Add/update Department in the respective ministry
4. Add/update Group of the ministry
5. Add/update new User for question branch and ministry respectively.
6. Unlock the users.
7. Create new Session.
8. Question no entry
9. Modify Question and Answers submitted by ministries
10. Change the Password.
11. Question web publish
12. question web un-publish

2. Other Users:

Other Users are categorized as:

1. Question Branch User
2. Ministry User

2.1 Question Branch User can perform following jobs

1. Create new question
2. Change the Password.
3. modify the question

2.2 Ministry User can perform following jobs

1. Upload the Question/ Answer, Annexure, Hindi version against the listed Question no.
2. Change the Password.
PQA: Login Page:

Parliament Question Answer Web Portal can be accessed from the following web link (https://pcars.nic.in). For the first time it is required to install the security certificates (CCA India 2011, NIC CA 2011 and NIC sub CA 2011). This certificate link is given on the main Login Page of the PQA application. These certificates will be required to install on each client Computer from where PQA application will be accessed otherwise certificates error will be displayed.

![Login Page](image)

Fig.1

To Log in into the application user has to enter the user name and password. On entering, the valid Username/Password, the main Page of the Portal will appear on your screen.
3 ADMINISTRATOR LOGIN

3.1 HOME PAGE FOR ADMINISTRATOR

Fig.2
In the web page (fig.2), the options available to the Administrator are shown. The various options available to the Administrator and their functions are explained below:

1. Home
2. Master
   a. Ministry Master
   b. Member Master
   c. Dept/Ministry
   d. Group Ministry
   e. Date Chart
3. Create session
4. Question number entry
5. Answered Questions
6. Web Publish
7. Web Un-Publish
8. Create user
9. Modify user
10. Help
11. Logout

3.2 HOME

This link is used to come back to the main page of the application from any web page.

3.3 MASTER

When Administrator clicks on this menu following Submenu is displayed on the screen (fig.3).

![MASTER MENU Image]

Fig.3

This **MASTER MENU** is used to perform following subtasks:

- Add/update Ministry
- Add/update member
- Add/update Department in the respective ministry
- Add/update Group of the ministry
- Add/update the date chart.
These options are described below

3.3.1 ADD/UPDATE MINISTRY

This option is used to add/update Ministry Name. When clicked on this menu following webpage is displayed on your screen.

![Webpage](image)

Fig. 4

In Fig. 4, a dropdown list is shown which contains ministry names.

To ADD NEW MINISTRY NAME, Administrator has to click on the "Add Ministry" Button. A text box will appear on the Page and "Save/Update" Button will also gets enabled as shown in the Web Page (Fig-5).
Now enter New Ministry Name and click on "Save/Update" button to save the new Ministry permanently.

Administrator can also UPDATE the MINISTRY Name by selecting the desired from the dropdown List as shown the Web Page (Fig.6).
3.3.2 ADD/UPDATE MEMBER

This option is used to add/update Member Name. When clicked on this menu following webpage is displayed on the screen (Fig. 7).

![Webpage Screenshot](image)

Fig. 7

In Fig. 7, a dropdown list containing member's names is shown.

To ADD NEW MEMBER NAME, Administrator has to click on the "Add Member" Button. A text box will appear on the Page and "Save/Update" Button will also get enabled as shown on the Web (Fig 8).
Administrator can enter the name of the new Member and, then click on "Save/Update" button to save the changes permanently.

Administrator can also UPDATE existing MEMBER NAME by selecting from Dropdown List as shown in (fig 9).
3.3.3 ADD/UPDATE DEPARTMENT IN THE RESPECTIVE MINISTRY

This option is used to add/Update Department in the respective ministries. When clicked on this menu following webpage is displayed on your screen (Fig. 10).

![Fig. 10](image)

In the Fig. 10 shown above, two dropdown lists are shown which contains Ministry names and their respective Department List.

To ADD NEW DEPARTMENT in a Ministry, Administrator has to select ministry first then a table with department list will appear. Now Select department from the Department dropdown list and click on the "Insert" Button. And click on "Save" Button to make the changes permanent (Fig 11).
Administrator can also DELETE DEPARTMENT NAME by clicking on "Delete" link to the corresponding Dept. name from Department List shown in fig 11. By clicking on "Delete" link Admin can delete department name from the list.

After deleting, ADMINISTRATOR must also click on "Save" button to make the change permanent.
3.3.4 ADD/UPDATE GROUP OF THE MINISTRY

This option is used to add/Update Group of the ministries. There are five groups named as I, II, III, IV and V respectively. When clicked on this menu following webpage is displayed on your screen.

![Webpage showing group selection](image)

Fig.12

In above fig 12, two dropdown lists are shown which contains Group names and Ministry names. To **ADD A MINISTRY IN A GROUP**, Administrator has to select group first then a table with ministry list will appear. Now Select Ministry from the Ministry dropdown list and click on the "Insert" Button. And click on "Save" Button as shown in fig 13.
Fig. 13

Administrator can also update ministry name from a Group by clicking on "Delete" link to the corresponding Ministry name from Ministry List shown in fig 13. By clicking on "Delete" link Administrator can delete ministry from the Group.

After Deleting, Administrator must click on "Save" button to make the update permanent.
3.3.5 ADD/UPDATE DATE CHART

This option is used to add/update date chart. There are five groups named as I, II, III, IV and V respectively. When clicked on this menu following webpage is displayed on your screen (Fig. 14).

Fig.14

In this form a dropdown list is shown which contains Group names.

To ADD A DATE TO THE GROUP, Administrator has to select a group first then a table with all existing dates (during the current session) will appear. Now Select Date from the Calendar and click on the "Insert" Button to add a new date in a group. Click on "Save" Button as shown in (Fig 15).
Administrator can also update date from a Group by clicking on "Delete" link to the corresponding Date from the List shown in fig 15. By clicking on "Delete" link Administrator can delete a date from the Group.

After Deleting, Administrator must click on "Save" button to make the update permanent.
3.4 CREATE SESSION

This option is used to add a new Session. When clicked on this menu following webpage is displayed on the screen (Fig. 16).

![Webpage screenshot showing session creation interface]

Fig.16

Administrator has to select Date from calendar and then click on "Create Session" button.
3.5 QUESTION NUMBER(s) ENTRY

This option is used to enter Question nos(s) for a particular sitting date and for a particular Ministry. There are two types of questions

- Starred Questions
- Unstarred Questions

When clicked on this menu following webpage is displayed on your screen as shown in (Fig 17).

Fig.17

To add a question, Administrator has to select group, answer date, Ministry and Department and then enter the question no (starred or unstarred) and then click on "Insert" Button. Click on "Save" Button to save the record as shown in (Fig 18).
3.6 ANSWERED QUESTION

When clicked on this menu following webpage is displayed on your screen as shown in (Fig 19).
To View or Update the Question and Answer Administrator has to select corresponding Q.No.or Subject from the List shown in fig 19. After selecting, a webpage is displayed on the screen (Fig 20).

The Administrator can make changes in any of the field. After Updating required field data, user has to click on "Update Answer" button to make the changes permanent.
3.7 WEB PUBLISH

When clicked on this menu following webpage is displayed on your screen as shown in (Fig 21).

![Webpage Image]

Fig. 21

This option is used to publish Question's on the Rajya Sabha Website for a particular answer date as in webpage (Fig 22).

![Webpage Image 2]

Fig. 22

Page 24 of 41
WEB UNPUBLISH

When clicked on this menu following webpage is displayed on your screen as shown in (Fig 23).

This option is used to Un-Publish Question's on the Rajya Sabha Website for a particular answer date as in webpage (Fig 24).
3.8 CREATE USER

Using this option, the Administrator can create new Users. When clicked on this menu following webpage is displayed on the screen (Fig 25).

![Fig.25](image)

To create a new user, Administrator has to enter valid UserID, Password, Select a User Type (Ministry/Question Branch), Name of the User, Designation of the User and click on the "Active" Checkbox then click on "Save" Button to save the record as shown in fig 23. The password should be the length of minimum 6 characters and maximum of 10 characters. It should be at least one alphabet, one numeral and one special character.

* Special characters < and > are not allowed in the above Form.
3.9 MODIFY USER

This Administrator has the option to make changes in existing users. When clicked on this menu following webpage is displayed on your screen (Fig. 26).

![Fig. 26](Image)

To modify an existing user, Administrator has to select UserID then following Web page is displayed on the Screen (Fig. 27).

![Fig. 27](Image)
Administrator can change or update all the details about the selected user.

If user is locked due to unsuccessful 3 login attempts, administrator can Un-lock the specific user.
The Unlock button will be visible in that case as shown below in Fig.28

![Image of the software interface with the Unlock button highlighted]

Fig.28

3.10 HELP

This link is used to provide help related to this software.

3.11 LOGOUT

This link is used to logout from the software and it should be done, when you have finished the data/entry/modification etc. and no longer wants to use the system.
4 QUESTION BRANCH USER

4.1 HOME PAGE FOR QUESTION BRANCH USER

Fig. 29

Following options are available to a Question Branch User:

- Home
- New Question
- Answered Questions
- Change Password
- Help
- Logout

These options (features) are explained below:
4.2 HOME

This link is used to come back to the home page of the application from any other web page.

4.3 NEW QUESTION

This link is used to add new question. When clicked on this menu following webpage is displayed on your screen (Fig 30).

Fig.30

In this form, User has to select ministry, department, and date, Question type (starred/unstarred), name of the Ministry (if needed) and then Question no.
To Club members select member’s name from dropdown and press add button. To click another member select the member’s name again and press add button similarly. You can add more than one member similarly. After selecting Question no, question subject will appear as shown in (Fig 31).

![Fig.31]

After inserting Question subject, user has to click on "Save" button.
4.4 ANSWERED QUESTIONS

This link is used to modify existing question and answers. When clicked on this menu following webpage is displayed on the screen (Fig 32).

![Fig.32](image)

In this form, User has to select Q.No or Subject from the List. After selecting, a webpage is displayed on the screen (Fig 33).
The user can view the answered question only.

4.5 UN-ANSWERED QUESTIONS

This link is used to update Un-answered question. When clicked on this menu following webpage is displayed on the screen (Fig 34).
In this form, User has to select Q.No or Subject from the List. After selecting, a webpage is displayed on the screen (Fig 35).
The user can make changes in the member name and clubbed member name. After updating required field data, user has to click on "Update" button to make the changes permanent.

4.6 CHANGE PASSWORD

This link is used to change the password. When clicked on this menu following webpage is displayed on your screen (Fig 36).

Fig.36

4.7 HELP

This link is used to provide help related to this software.

4.8 LOGOUT

This link is used to logout from the software and it should be done, when you have finished the data/entry/modification etc. and no longer wants to use the system.
5 MINISTRY USERS

5.1 HOME PAGE FOR MINISTRY

Fig. 37

Following options are available to the Ministry Users.

- Home
- Unanswered Question
- Answered Questions
- Change Password
- Help
- Logout

These options are explained below:
5.2 HOME

This link is used to come back to the home page of the application from any other web page.

5.3 UNANSWERED QUESTION & SUBMISSION OF QUESTION & ANSWER

Using this link, the Ministry user can see the list of questions whose answers and not uploaded so far (fig 38).

Fig. 38

The User can select Question No. or Title from the list. After selection, a web page will appear as shown in (Fig. 38). From this form, user can write the question and answer of the selected question in the text area box shown in (Fig. 39) and also can upload the Annexure to question file or Hindi version file of the Question/answer. The User has to click on "Save" Button to save the submitted answer.
5.4 ANSWERED QUESTION

This link is used to see list of all the questions of the Ministry concerned, which have already been answered (uploaded) by the ministry. (Fig. 40)
The User can select Question No. or Subject from the list. After selection, a web page will appear as shown in (Fig.41). From here Ministry can see the Details about the Question and answer.

Fig.41
5.5 CHANGE PASSWORD

This Web Page contains List of all Change requests which are approved by Question Branch, Rajya Sabha Secretariat. (Fig. 42)

![Fig. 42]

5.6 HELP

This link is used to provide help related to this software.

5.7 LOGOUT

This link is used to logout from the software and it should be done, when you have finished the data/entry/modification etc. and no longer wants to use the system.
In case of any Problem/Suggestion/Feedback on the PQA application

Please contact:

N.S. ARNEJA
Senior Technical Director
NIC, Parliament Informatics Division
Ministry of communications & Information Technology
64G, Parliament House, New Delhi-110001
Email: arneja@nic.in
OFFICE MEMORANDUM

The undersigned is directed to state that the Two Hundred and Twenty Sixth Session of Rajya Sabha is scheduled to commence from the 8th August, 2012. The Ministries/Departments of the Government of India are, accordingly, informed that they may contact the following officers in the Rajya Sabha Secretariat in regard to the Questions pertaining to them:

<table>
<thead>
<tr>
<th>Overall Incharge</th>
<th>Office Telephone</th>
<th>Residence Telephone</th>
<th>Fax No.</th>
</tr>
</thead>
<tbody>
<tr>
<td>Shrimati Vandana Garg, Additional Secretary</td>
<td>23034204</td>
<td>26117338</td>
<td>23018703</td>
</tr>
<tr>
<td></td>
<td>23018019</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

**Group-I (Monday)**

<table>
<thead>
<tr>
<th></th>
<th>Office Telephone</th>
<th>Residence Telephone</th>
<th>Fax No.</th>
</tr>
</thead>
<tbody>
<tr>
<td>Shri R.B. Gupta, Director</td>
<td>23034056</td>
<td>25831527</td>
<td>23794327</td>
</tr>
<tr>
<td></td>
<td>23792852</td>
<td></td>
<td>23012376</td>
</tr>
</tbody>
</table>

| Shri T.N. Pandey, Joint Director | 23035429 | 27614506 | -do- |
| Email: tn.pandey@sansad.nic.in | | | |

| Shri Rajendra Prasad, Assistant Director | 23034235 | | -do- |
| Email: rsqns@sansad.nic.in | | | |

**Group-II (Tuesday)**

<table>
<thead>
<tr>
<th></th>
<th>Office Telephone</th>
<th>Residence Telephone</th>
<th>Fax No.</th>
</tr>
</thead>
<tbody>
<tr>
<td>Shri N.S. Walia, Director</td>
<td>23034187</td>
<td>27566373</td>
<td>-do-</td>
</tr>
<tr>
<td>Email: <a href="mailto:nswalia@sansad.nic.in">nswalia@sansad.nic.in</a></td>
<td>23793563</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

| Shri Roshan Lal, Deputy Director | 23034353 | 26156407 | -do- |
| Email: rsqns@sansad.nic.in | |

Contd..2/
Group-III (Wednesday)

8. Shri Rohtas,
   Director
   Email: rohtas@sansad.nic.in
   23034252 24613229 -do-
   23092150

9. Shri Rajiva Srivastava,
   Joint Director
   Email: rsqns@sansad.nic.in
   23035444 27617035 -do-

10. Shri V.K. Bhandari,
    Assistant Director
    Email: rsqns@sansad.nic.in
    23034236 -do-

Group-IV (Thursday)

11. Shri K.P. Singh,
    Director
    Email: kpsingh@sansad.nic.in
    23034201 24613214 -do-
    23016014

12. Shri Shashi Bhushan,
    Joint Director
    Email: rsqns@sansad.nic.in
    23035448 24613253 -do-

13. Shri Thangzalun Khupteng
    Assistant Director
    Email: rsqns@sansad.nic.in
    23034233 9818433125 -do-

Group-V (Friday)

14. Shri M.K. Khan,
    Director
    Email: mkhan@sansad.nic.in
    23034047 29945393 -do-
    23093715

15. Shri Rakesh Prasad,
    Joint Director
    Email: rsqns@sansad.nic.in
    23035425 24613240 -do-

16. Shri Vinoy Kumar Pathak,
    Assistant Director
    Email: rsqns@sansad.nic.in
    23034266 27612237 -do-
    27613515

Ministries/Departments of Government of India are also requested to furnish the telephone numbers of their officers dealing with Parliamentary work to this Secretariat at the earliest.

(V.K. BHANDARI)
ASSISTANT DIRECTOR
Tel. 23034236
Fax. 23012376
E-mail: rsqns@sansad.nic.in

All Ministries and Departments of Government of India (Cabinet Secretariat, Prime Minister's Office (two spare copies to each Ministry/Department).